

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
ELECTRONIC CONTROLS AND DISCHARGE SYSTEMS PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---|--|
| 1. | Name of the corporate debtor | Electronic Controls & Discharge Systems Private Limited |
| 2. | Date of incorporation of corporate debtor | 25 th September 2001 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC, Ernakulam |
| 4. | Corporate identity No./Limited Liability identification No.of corporate debtor | U31506KL2001PTC014967 |
| 5. | Address of the Registered Office and Principal Office (if any) of corporate debtor | VIII/91J, Manamthadam, Vadavukode, Puthencruz P.O, Ernakulam – 682 308 Kerala |
| 6. | Insolvency commencement date in respect of corporate debtor | 5 th June 2025 (The order commencing CIRP was available on 11 th June 2025 and order appointing IRP dated 10 th July 2025 was available on 17 th July 2025 |
| 7. | Estimated date of closure of insolvency resolution process | December 02, 2025 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Geetha Sridhar IBBI/IPA-002/IP-N00854/2019-20/12733 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Block 3, 7 E Rani Meyammai Towers, MRC Nagar, Chennai - 600 028. gs.gsconsultants@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Block 3, 7 E Rani Meyammai Towers, MRC Nagar, Chennai 600 028. ecdscirp@gmail.com |
| 11. | Last date for submission of claims | 31st July 2025 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NA |
| 13. | Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | https://ibbi.gov.in/home/downloads Physical Address:NA |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Electronic Controls and Discharge Systems Limited** on **5th June 2025**, and appointed IRP on **10th July 2025**, order available in NCLT Portal on **17th July 2025**.
The creditors of **Electronic Controls & Discharge Systems Limited**, are hereby called upon to submit their claims with proof on or before **31st July 2025** to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Geetha
Geetha Sridhar
IBBI/IPA-002/IP-N00854/2019-20 / 12733
INTERIM RESOLUTION PROFESSIONAL in the matter of
Electronic Controls & Discharge Systems Private Limited,
Place: Chennai Email id: ecdscirp@gmail.com
Date :18th July 2025 AFA validity: 31.12.2025, Mobile:9500071967

